

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) No, Sir. This Ministry is also not aware of any such study by the Indian Institute of Public Administration.

(b) No, Sir.

(c) The duration of advertisements on Doordarshan is at present less than 5 per cent of the total transmission time.

Loans to Unemployed in U. P.

3953. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of FINANCE be pleased to state

(a) the number and amount of loans given by the Nationalised Banks to unemployed graduates and other persons in Uttar Pradesh in the year 1986-87; and

(b) the number of persons who had applied for these loans during the said year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) During 1986-87 under the Scheme of Self-Employment for Educated Unemployed Youth (SEEUY) out of 1,08,068 persons who had applied for loans, 23,197 cases against the target of 31,300 were sanctioned loans amounting to Rs. 50.02 crores in Uttar Pradesh.

Appointment of Scientists in Industrial Toxicology Research Centre

3954. SHRI SATYA PRAKASH MALAVIYA: Will the PRIME MINISTER be pleased to state

(a) whether Government have received complaints that some candidates were recently appointed in the Industrial Toxicology Research Centre, Lucknow to the posts of 'B' Grade Scientists which are reserved only for the Scheduled Caste and Scheduled Tribe candidates, in viola-

tion of the recruitment byelaws of the Council of Scientific and Industrial Research and the guidelines set out by the Department of Personnel; and

(b) if so, what are the details thereof, the reaction of Government and the action taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): (a) No, Sir. No such complaint has been received by the Government.

(b) Does not arise.

Comptroller and Auditor General's Observations for Customs Duties and Excise Levies

3955. SHRI SUKOMAL SEN;

SHRI MOSTAFA BIN QUASEM:

Will the Minister of FINANCE be pleased to state:

(a) what are the observations of Comptroller & Auditor General in its report for 1985-86 for Customs duties and Excise levies, in details; and

(b) whether Government propose to follow up the suggestions made?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI) (a) and (b) The report of the Comptroller & Auditor General of India for the year 1985-86 on indirect taxes was laid on the Table of the House on the 8th May, 1987. Follow up action on the observations of the Comptroller & Auditor General on Customs and Central Excise duties contained in this Report, would be taken according to the established procedure in this regard.